

member of Panchayat knowing that he is not entitled or has ceased to be entitled to hold office as such, shall on conviction be punished with a fine which may extend to fifty rupees for every day on which he sits or votes as such panch or member.

(2) Whoever acts as sarpanch or Up-Sarpanch, President or Vice-President, knowing that he is not entitled or has ceased to be entitled to hold office as such shall, on conviction, be punished with a fine which may extend to one hundred rupees for every day on which he acts or functions as such.

¹[(3) Any person whose term of office has expired or who has tendered resignation or against whom a no confidence motion has been passed or who has been removed from an office of the panchayat fails to hand over forthwith any record, article or money or other properties vested in or belonging to the Panchayat which are in his possession or control to his successor in office shall on conviction be punished with a fine which may extend to rupees two thousand.]

धारा 99. हितबद्ध सदस्यों द्वारा मत दिए जाने के लिए शास्तियाँ— जो कोई किसी ऐसे मामले में जो पंचायत के विचारधीन हो, हितबद्ध होते हुए उस मामले में मत देगा, दोषसिद्धि पर, जुर्माने से जो दो सौ पचास रुपए तक का हो सकेगा, दण्डित किया जाएगा ।

Sec. 99. Penalties for interested Members voting.- Whosoever, having interest in any matter under consideration of a Panchayat votes in that matter shall, on conviction, be punished with a fine which may extend to two hundred fifty rupees.

धारा 100. किसी सदस्य, पदधारी या सेवक द्वारा संविदा में हित अर्जित करने के लिए शास्ति— यदि पंचायत का कोई सदस्य या पदधारी या सेवक पंचायत के साथ या उसके द्वारा या उसकी ओर से की गई किसी संविदा या किए गए किसी नियोजन में प्रत्यक्षतः या अप्रत्यक्षतः कोई वैयक्तिक अंश या हित, विहित प्राधिकारी की मंजूरी या अनुज्ञा के बिना, जानते हुए अर्जित करता है, जो उसके बारे में यह समझा जाएगा कि उसने भारतीय दण्ड संहिता, 1860 (1860 का सं. 45) की धारा 168 के अधीन अपराध किया है ।

Sec. 100. Penalty for acquisition by a member, office-bearer or servant of interest in contract.- If a member or office bearer or servant of Panchayat knowingly acquires, directly or indirectly any personal share or interest in any contract or employment with, by or on behalf of a Panchayat without the sanction of or permission of the prescribed authority, he shall be deemed to have committed an offence under Section 168 of the Indian Penal Code, 1868 (XLV of 1868).

धारा 101. अधिकारियों आदि का सदोष अवरोध— कोई भी व्यक्ति, जो पंचायत के किसी अधिकारी या सेवक को या किसी ऐसे व्यक्ति को जिसे ऐसे अधिकारी या सेवक ने किसी स्थान, भवन या भूमि पर या उसमें प्रवेश करने की अपनी शक्तियाँ विधिपूर्वक प्रत्यायोजित की है, उस स्थान, भवन या भूमि पर या उसमें प्रवेश करने की उसकी विधिपूर्वक शक्तियों का प्रयोग करने से रोकेगा, तो उसके बारे में यह समझा जाएगा, कि उसने भारतीय दंड संहिता, 1860 (1860 का सं. 45) की धारा 341 के अधीन अपराध किया है ।

Sec. 101. Wrongful restraint of officers etc.- Any person who prevents any officer or servant of a Panchayat or any person to whom such officer or servant